

**Central Administrative Tribunal  
Principal Bench**

**OA No.628/2015**

New Delhi, this the 21st day of January, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Dr. M.K. Sharma, CPO, Age 53 years,  
S/o Late Sh. Harswaroop Sharma,  
R/o D-2, Sewakutir Staff Flats,  
B.B. Marg,  
Kingway Camp,  
Delhi-110009.

...applicant

(By Advocate : Shri Pratap Ch. Mishra)

**Versus**

1. Chief Secretary,  
Govt. of NCT Delhi,  
5th Level, Delhi Secretariat, I.P. Estate,  
New Delhi.
2. Secretary Social Welfare,  
Govt. of NCT of Delhi,  
GLNS Complex, Delhi Gate,  
New Delhi-110 002.

...respondents

(By Advocate : Ms. Sangeeta Tomar)

**ORDER (ORAL)**

**Mr. A.K. Bhardwaj, Member (J) :-**

Learned counsel for applicant submitted that he is not pressing the relief prayed in the OA and he would be satisfied if exercise in terms of para 4&5 of OM dated 14.09.1992 is undertaken and completed.

2. In view of the stand taken by the learned counsel for applicant, the OA is disposed of with a direction to the respondents to examine the case of the applicant in terms of the provisions of para 4&5 (ibid) within three months from the date of receipt of a copy of this order. No costs.

( V.N. Gaur )  
Member (A)

( A.K. Bhardwaj )  
Member (J)

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